The Sub-commission decided on specific step. to expand economic relations between the ment in India, the two sides agreed to hold two countries. Toward this objective, the two talks within the next few weeks on a possides agreed that a joint business council should sible double taxation treaty. be established to increase direct contacts between the business sectors, including Indian Public Sector Enterprises, in industrial and commercial projects of high priority.

115

Indian Officials expressed their interest in expanding the scope and magnitude of Indian operation with the proposed Joint Business exports to the United States and agreed to provide a list of non-traditional products with potential for increased ex-HI the United The U.S. delegation provided a list of product categories in which the U.S. is interested in expanding its exports to Both sides agreed to co-operate in India such trade expansion on a Government-Government and Government-private basis. Both sides also agreed upon the need for a regular and timely exchange of information on marketing conditions and regulations which might affect their exports to each other.

The Indian and U.S. delegations exchanged \iews on the U.S. Trade Act of 1974. The Sub-commission discussed pro-vis: ns considered to be of particular relevance and benefit to India and also examined questions relating to the implementation of a U.S. system of generalise* tai iff preferences.

Concerning problems faced by India as a result of recent short supply of key commodities, U.S. agricultural experts gave a detailed presentation of current and projeeted market developments, especially in the areas of fertilizers and pesticides. Considering the importance of agriculture to the two economies, the delegates decided to form a special working group which will meet immediately to concentrate on the supply of certain agricultural inputs in short supply, including developing long-term Indian capacity for production ol terns.

To improve the climate for U.S. invest-

The Sub-commission also explored new ways to stimulate co-operation between U.S. and Indian firms in the development of high technology and export oriented industries and in co-operative ventures in third countries. Both Governments, in co-Council, will actively co-operate to assure thai such opportunities are fully utilised.

Allegations against GM of Cotton Corporations of India

460. PROF. N. M. RAMBLE: SHRI R. D. J. AVERGOANKAR: SHRI K. N. DHULAP: SHRI DEO RAO PAT1L:

Will the Minister of COMMERCE be pleased to state:

- (a) whether Government have received any memorandum from employees listing serious allegations against the General Manager-<7w?-Secretary of the Cotton Corporation of India (Northern Region); and
- (b) if so, what action Government have tiiSen thereon !!

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. I'. SINGH): (a) Yes, Sir.

(b) The allegations are being looked into and necessary action is being taken on them, wherever required. The officer has since been transferred back to the Office of the Textile Commissioner, Bombay.

Stringent measures against Smugglers and Foreign Exchange Racketeers

- 461. SHRI SHYAMLAL GUPTA: Will the Minister of FINANCE be pleased to I state :
- (a) whether Government have issued new guidelines to the various State Governments with a view to ensuring effective